

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 929/97.

Date of Decision: March 02, 1998.

Tanaji Shankar Mane, Applicant.

Shri Y. J. Master, Advocate for
Applicant.

Versus

Union Of India & Another, Respondent(s)

Shri Suresh Kumar, Advocate for
Respondent(s)

CORAM:

Hon'ble Shri. Justice R. G. Vaidyanatha, Vice-Chairman.

Hon'ble Shri. P. P. Srivastava, Member (A).

(1) To be referred to the Reporter or not? *NO*

(2) Whether it needs to be circulated to *NO*
other Benches of the Tribunal?

R. G. Vaidyanatha
(R. G. VAIDYANATHA)
VICE-CHAIRMAN.

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CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO.: 929/97.

Dated this Monday, the 2nd day of March, 1998.

CORAM : HON'BLE SHRI JUSTICE R. G. VAIDYANATHA,
VICE-CHAIRMAN.

HON'BLE SHRI P. P. SRIVASTAVA, MEMBER (A).

Tanaji Shankar Mane,
R/o. Shalimar Chowk,
Daund,
Dist. Thane.

... Applicant

(By Advocate Shri Y.J. Master)

VERSUS

1. Divisional Rly. Manager,
Central Railway,
Sholapur.

2. Union Of India through
The General Manager,
Central Railway,
C.S.T., Mumbai.

.... Respondents.

(By Advocate Shri Suresh Kumar)

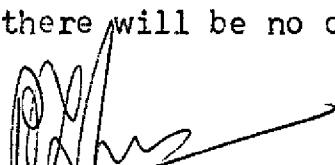
: OPEN COURT ORDER :

¶ PER.: SHRI R. G. VAIDYANATHA, VICE-CHAIRMAN ¶

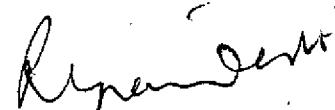
Though in this application the applicant is challenging the order for removal from service and also for a direction to the respondents to grant him voluntary retirement, at the time of argument today, the Learned Counsel for the applicant confined his case only to prayer (a). The Learned Counsel for the respondents submits that his department has not received any notice for voluntary retirement from the applicant, as provided under the rules. The Learned Counsel for the applicant now says that he will advise his client to give a formal notice of voluntary retirement as per rules. In reply,

the Learned Counsel for the respondents submits that if such a notice is received, the department will pass appropriate order as per rules.

2. In view of the above, the O.A. is disposed of at the admission stage by giving liberty to the applicant to serve a formal notice of voluntary retirement as required under the rules to the respondents, within a period of fifteen days from today. If such notice of voluntary retirement is given by the applicant, then the respondents shall process the same and pass appropriate order according to law within four weeks from the date of receipt of such notice. Needless to say, if any adverse order is passed, the applicant can challenge the same according to law. In the circumstances of the case, there will be no order as to costs.


(P.P. SRIVASTAVA)

MEMBER (A).


(R. G. VAIDYANATHA)
VICE-CHAIRMAN.

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